

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

218. IA/4247/2023 C.P. (IB)/1189(MB)2021

IN THE MATTER OF

INTEC CAPITAL LIMITED

... Petitioner

Vs

TECHNOKOLLA (INDIA) PVT LTD

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 07.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Nancy Singh (PH)

For the Respondent: Adv. Nikhil Rajani (VC)

ORDER

In view of the fact that despite granting last opportunity to file reply, the reply has not been filed. The Counsel for the Respondent further seeks more time to file reply. One last opportunity is granted after depositing cost of Rs. 25,000/- to "Bharatkosh". List on **05.12.2023**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/